

Vayudoot who is responsible for a loss of Rs. 14 million of Vayudoot. The appointment of this officer to the responsible post of Chairman-cum-Managing Director is being done without any proper enquiry. The interview for the office was held on 28th November and Union Minister of Civil Aviation signed his appointment letter on 30th November and the approval of the Prime Minister was sought on 2nd December. It is a matter of doubt for all, that a person, who had been a pilot in a private organisation, which had only seven persons on its staff, is now going to head such a big organisation which has two thousand employees. In the name of ability/qualifications, this person has only one quality that in the last elections he had piloted the aeroplanes of many prominent leaders of the ruling party and he had imparted training of flying helicopter to the Civil Aviation Minister. The officers of the Vayudoot say that a big private organisation wants to capture Vayudoot through him. Since the Vayudoot has already incurred loss of billions of rupees, it is requested that for saving the Vayudoot a proper enquiry should be made before his appointment to such a responsible post.

KUMARI VIM LA VERMA (Seoni): Mr. Deputy Speaker, Sir, there is a situation of severe drought in many districts of Madhya Pradesh. The crops of rice and groundnut have been ruined. There is a little production of soyabean and wheat has not been sowed so far. The district administration has already sent a report but the whole administration was busy in some by-elections and no attention was paid to the situation arising due to this natural calamity. The Central Government has already paid Rs. 20.18 crore in three quarterly instalments, to the Madhya Pradesh Government as part of its contribution to the budget of Rs. 37 crore for calamity relief fund for the year 1991-92.

The labourers are wandering from place to place in search of job. Projects like irrigation dams and roads should be constructed/started on a large scale so that the labourers may get regular employment till the sowing of next crops i.e. till the month of June.

The Madhya Pradesh Government should take immediate preventive steps to check spread of diseases due to water shortage and should provide seeds, fertilizers to the farmers and waive loans as per its promise.

I request the Central Government to release the balance amount of its share of contribution towards the relief fund and direct the Madhya Pradesh Government to meet these calamities on war footing for the sake of labourers and farmers.

SHRI SURAJ MANDAL (Godda): Mr. Deputy Speaker, Sir, the Prime Minister of Nepal is visiting India. *Ganga Mukti Sangathan* is a part of Jai Prakash Babu's *Sangharsh Vahini*. They have written a letter to the Prime Minister of Nepal to stop construction of high dams there. Referring to the earthquake of Uttar Kashi, it has been stated in the letter that Himalaya being a new fold mountain the whole area lies in seismically sensitive zone. The intensity of the earthquake of 20th October, 1991, measured on the richter scale was 6.4. The scientists have admitted that this area is endemic to an earthquake of 8.2 intensity on richter scale.

Mr. Deputy Speaker, Sir, on 7th December, 1988, more than one lakh people had died in Armenia in U.S.S.R. in an earthquake and after the earthquake the leading Soviet scientist Nurserey had admitted that in the absence of instruments, prediction about the impending earthquake can not be made. If this is the position of Soviet Union, which has not lagged behind America in the field of space and atomic science, where do India and Nepal stand.

There was no premonition of the recent earthquake that rocked Uttar Kashi. Neither the Indian scientists nor the American observatories could forewarn about it. The people become breathless on thinking of the catastrophe that may be caused when hundreds of metre high dams breach, not being able to withstand earthquake of high intensity. Therefore, I submit that no commitment should be made to the Prime Minister of